

(ग) उपर्युक्त संस्थान के कार्यकरण की सरकार द्वारा समीक्षा।

(घ) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण। [Placed in Library. *See* No. L.T. 2180/17/20]

I Notification of Ministry of Finance.

II Eighty-eighth Liquidator's Report on the voluntary winding up of IIBI and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table—

- I (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 95 (E), dated the 7th February, 2020, publishing the Printing of One Rupee Currency Notes Rules, 2020, under Section 25 of the Coinage Act, 2011.
[Placed in Library. *See* No. L.T. 2309/17/20]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996:—
- (1) No. SEBI/LAD-NRO/GN/2019/44, dated the 19th December, 2019, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2019.
[Placed in Library. *See* No. L.T. 2120/17/20]
- (2) No. SEBI/LAD-NRO/GN/2020/04, dated the 21st February, 2020, publishing the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2020.
[Placed in Library. *See* No. L.T. 2308/17/20]
- (iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. PFRDA/12/RGL/139/9 dated the 5th February, 2020, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Second Amendment) Regulations, 2020, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
[Placed in Library. *See* No. L.T. 2310/17/20]
- (iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. G.S.R. 96 (E), dated the 10th February,

2020, publishing the Life Insurance Corporation (Amendment) Rules, 2020, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

- (v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. IRDAI/R1/1/167/2020, dated the 5th February, 2020, notifying "Obligatory Cession for the financial year 2020-21", under sub-section (6) of Section 101A of the Insurance Act, 1938.
- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:—

- (1) G.S.R. 836 (E), dated the 11th November, 2019, publishing the Income tax Amendment (13th Amendment) Rules, 2019.
- (2) G.S.R. 124 (E), dated the 17th February, 2020, publishing the Income tax Amendment (6th Amendment) Rules, 2020.
- (3) G.S.R. 858 (E), dated the 18th November, 2019, publishing the Income-tax (14th Amendment) Rules, 2019.
- (4) G.S.R. 960 (E), dated the 30th December, 2019, publishing the Income-tax (16th Amendment) Rules, 2019.
- (5) G.S.R. 14 (E), dated the 6th January, 2020, publishing the Income-tax (2nd Amendment) Rules, 2020.
- (6) G.S.R. 56 (E), dated the 29th January, 2020, publishing the Income-tax (3rd Amendment) Rules, 2020.
- (7) G.S.R. 110 (E), dated the 12th February, 2020, publishing the Income-tax (4th Amendment) Rules, 2020.
- (8) G.S.R. 112 (E), dated the 13th February, 2020, publishing the Income-tax (5th Amendment) Rules, 2020.

[Placed in Library. See No. L.T. 2307/17/20]

- (vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 904 (E), dated the 10th December, 2019, appointing the 1st day of January, 2020, as the date on which, the provisions of clause (b) of Section 88 of the Finance (No.2) Act, 2019 (23 of 2019), shall come into force, issued under the said clause of Section 88 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2311/17/20]

- (viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 979 (E), dated the 31st December, 2019, amending Notification No. G.S.R. 588 (E), dated the 21st August, 2019, to substitute certain entries in the original Notification, under sub-section (3) of Section 132 of the Finance (No.2) Act, 2019, along with Explanatory Memorandum. [Placed in Library. *See* No. L.T. 2315/17/20]
- (ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
- (1) G.S.R. 134 (E), dated the 21st February, 2020, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to omit/substitute certain entries in the original Notification.
 - (2) G.S.R. 139 (E), dated the 24th February, 2020, publishing Corrigendum to Notification No. G.S.R. 83 (E), dated the 3rd February, 2020.
 - (3) G.S.R. 147 (E), dated the 2nd March, 2020, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2020.
- [Placed in Library. (1) to (3) *See* No. L.T. 2312/17/20]
- (x) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 137 (E), dated the 21st February, 2020, publishing the Transportation of Goods (Through Foreign Territory), Regulations, 2020, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum. [Placed in Library. *See* No. L.T. 2311/17/20]
- (xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 135 (E), dated the 21st February, 2020, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017, to omit/substitute certain entries in the original Notification, under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum. [Placed in Library. *See* No. L.T. 2313/17/20]
- (xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 136 (E), dated the 21st February, 2020, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017, to omit/substitute certain entries in the original Notification, under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the

Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum. [Placed in Library. *See* No. L.T. 2314/17/20]

- (xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 64 of the Competition Act, 2002:—

- (1) No L-3(2)/Regln-Gen. (Amdt.)/2019/CCI, dated the 20th November, 2019 publishing the Competition Commission of India (General) Amendment Regulations, 2019.
- (2) No L-3(2)/Regln-Gen. (Amdt.)/2020/CCI, dated the 6th February, 2020 publishing the Competition Commission of India (General) Amendment Regulations, 2020.

[Placed in Library. (1) to (2) *See* No. L.T. 2305/17/20]

- (xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:—

- (1) G.S.R. 41 (E), dated the 21st January, 2020, publishing the National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020.
- (2) G.S.R. 42 (E), dated the 21st January, 2020, publishing the National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020.

[Placed in Library. (1) to (2) *See* No. L.T. 2306/17/20]

- (xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 174 (E), dated the 13th March, 2020, publishing the Yes Bank Limited Reconstruction Scheme, 2020, under sub-section (11) of Section 45 of the Banking Regulation Act, 1949.

[Placed in Library. *See* No. L.T. 2356/17/20]

- (xvi) A copy each (in English and Hindi) of the following papers, under sub-sections (1) and (2) of Section 229 of the Insolvency and Bankruptcy Code, 2016:—

- (a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2017-18.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 2302/17/20 & 2404/17/20]

(xvii) A copy (in English and Hindi) of the Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2018-19, and the Audit Report thereon, under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. *See* No. L.T. 461/17/20]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Eighty-eighth Liquidator's Report on the voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.10.2019 to 31.12.2019, together with the Auditor's Report on the Accounts.

(b) Review by Government on the voluntary winding up process of the above Bank, for the period from 01.10.2019 to 31.12.2019.

[Placed in Library. *See* No. L.T. 2303/17/20]

MESSAGE FROM LOK SABHA

The Appropriation Bill, 2020

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation Bill, 2020, as passed by Lok Sabha at its sitting held on the 16th March, 2020.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Appropriation Bill, 2020 on the Table.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं रसायन और उर्वरक मंत्रालय (उर्वरक विभाग) से संबंधित "उर्वरक सब्सिडी प्रणाली का अध्ययन" विषय पर विभाग संबंधित रसायन और